

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-407/ND/2023

IN THE MATTER OF:

M/s. Universal Polychem (India) Pvt. Ltd

....PETITIONER

Vs

M/s. Futuretech Communication Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 10.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Adv Bhawanshu Sharma

For the Respondent/Corporate Debtor :Adv karan grover

ORDER

Ld. Counsel for the Operational Creditor is present. Ld. Counsel for the Corporate Debtor is also present and once again submitted that they have filed their reply, however their reply is still not reflected on the e-portal. This was the position on last two dates i.e. 08.03.2024 and 19.02.2024. On both the dates, Counsel for Corporate Debtor was directed to approach the Registry and cure the defects however, reply is still not reflected on the e-portal/DMS. Last opportunity is given to the Corporate Debtor to once again visit the Registry and cure the defects, so that their reply is reflected on the e-portal. List the matter on **13.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)